

**NATIONAL COMPANY LAW TRIBUNAL
GUWAHATI BENCH**

M.A.No.04/2017
With
T.A.No.34/2016 (C.A.No.461/2015)
&
M.A.No.02/2016
In
T P No 07/2016 (C P No.969/2012)

Under Section 397/398 of the Companies Act, 1956

In the matter of:

Gomukhi Construction (P) Ltd. ...Petitioner

-Versus-

North East Shuttles (P) Ltd ...Respondents

Coram:

Hon'ble Mr Justice P K Saikia, Member(J)

.....

ORDER

Date of Order: 8th January 2018

M.A.No.04/2017

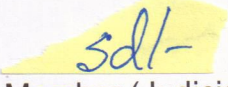
1. Mr S.K. Gupta, Sr. PCS and Mr N. Sharma, PCS are present for the non-applicant/petitioner. Mr H. Das, learned Advocate is present for the applicant/respondent No.4.
2. The applicant/respondent No.4, Shri Phizo Nath, has filed the present the present application praying that his name be deleted from the cause title of

T.P.No.07/2016 (correspondent to C.P.No.969/2012) since he claims that he is not a beneficiary/shareholder or in any way connected with the company affairs.

3. Seen the note of the Registry. Registry has stated that the application, which has been numbered as M.A.No.04/2017, has been filed in accordance with the prescription of law and, therefore, the same may be admitted. Basing on the note of the Registry, the application (M.A.No.04/2017) is admitted.

4. The non-applicant/petitioner is directed to file its reply within a period of 10 days from today supplying simultaneously copy thereof to the applicant/respondent No.4.

5. List this matter on 25.01.2018.


Member (Judicial)
National Company Law Tribunal,
Guwahati Bench,
Guwahati.

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